

(c) No, Sir. Over 89% of the net sown area in Punjab is reported to be under irrigation with an irrigation intensity of 17%.

(d) Does not arise.

Report of the Committee on Electropathy

455. SHRI JAGANNATH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Inquiry Committee on Electropathy/Electro-Homeopathy System of Medicine has submitted its report;

(b) if so, the action taken on the recommendations made by the Committee; and

(c) if not, the reasons for delay in submitting report?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) No, Sir.

(b) The Question does not arise.

(c) The proceedings of the Inquiry Committee have been completed and the delay is mainly due to the fact that the Committee was examining the various evidences and the documents produced before it vis-a-vis its relationship to Homeopathic System which has to be examined carefully.

EPF Advance cases pending with Regional Provident Fund Commissioner, Delhi

456. SHRI SA'JU PRASAD SAROJ: Will the Minister of LABOUR be pleased to refer to the reply given on 25 April, 1990 to Ustarred Question No. 6441 regarding EPF

advance cases pending in Commissioner Office, Delhi and state:

(a) the number of applications received by Karampura Sub-Accounts Office of the Regional Provident Fund Commissioner, New Delhi for grant of advance for dwelling sites under the EPF scheme during the last three years;

(b) the number of cases where second instalment of loans has been released without the production of title deed by the subscriber but only on the basis of power of attorney; and

(c) the number of cases where the second instalment has been withheld despite the subscribers submitting the power of attorney and other relevant documents and if so, reason thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):
(a) 102 applications were received.

(b) Nil

(c) It has been reported that payment of advance has been withheld in one case, on account of non-submission of title-deed by the applicant.

Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad

457. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether proper authorisation has not been sent to the judge of the Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad, crippling that court for more than six months; and

(b) if so, the reasons therefor and the steps taken thereon?